

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 209 OF 2018

Dated: 4th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Kerala State Electricity Board Limited

... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unny
Mr. P.V. Dinesh

Counsel for the Respondent(s) : ----

ORDER

This case called twice. Neither Respondent nor the counsel was present, nor have they complied with the Order dated 16.11.2018 of this Tribunal for filing the reply. However, we thought fit to provide one more opportunity to the counsel for the Respondent Commission to file their reply in compliance of the Order dated 16.11.2018 of this Tribunal on or before 05.04.2019, after duly serving copy to the counsel for the Appellant.

The counsel, Mr. Mukund P Unny, appearing for the Appellant prays for four weeks time to file the rejoinder.

The counsel for the Appellant is permitted to file his rejoinder on or before 01.04.2019, after duly serving copy to the counsel for the Respondent Commission.

List the matter on **04.04.2019**.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member